

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8836 OF 2010

CHANDRA BHAN SINGH & ORS.

Appellant(s)

VERSUS

VIJAI SHANKAR & ORS.

Respondent(s)

O R D E R

No ground is made out for our interference with the impugned judgment. The Civil Appeal is dismissed accordingly.

Pending application(s), if any, shall stand disposed of.

.....J.
(ARUN MISHRA)

.....J.
(MOHAN M. SHANTANAGOUDAR)

NEW DELHI;
AUGUST 31, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8836/2010

CHANDRA BHAN SINGH & ORS.

Appellant(s)

VERSUS

VIJAI SHANKAR & ORS.

Respondent(s)

Date : 31-08-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Mr. T. N. Singh, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Sushma Verma, Adv.
Mr. Asok Kumar, Adv.
Mr. Prashant Chaudhary, AORUPON hearing the counsel the Court made the following
O R D E R

No ground is made out for our interference with the impugned judgment. The Civil Appeal is dismissed accordingly.

Pending application(s), if any, shall stand disposed of.

(SAPNA BISHT)
SENIOR PERSONAL ASSISTANT

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

(Signed order is placed on the file)